

NATIONAL COMPANY LAW TRIBUNAL,
COURT- V, MUMBAI BENCH

1) C.P.(IB)-1334/(MB)/2020

CORAM:

SHRI CHANDRA BHAN SINGH
Member (Technical)

SMT. SUCHITRA KANUPARTHI
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **15.01.2021**

NAME OF THE PARTIES: Omkara Assets Reconstruction Private Limited
Vs.

Surendra B Jiwarajka

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE.

ORDER

1. Both sides present.
2. Counsel for the Petitioner seeks to withdraw this Petition with liberty to file an application before appropriate forum. However, the period from the date of filing till the date of withdrawal of the Petition shall not be considered from the point of view of limitation.
3. Petition is **dismissed** with the above directions.

Sd/-

CHANDRA BHAN SINGH
Member (Technical)

sd/-

SUCHITRA KANUPARTHI
Member (Judicial)

15.01.2021
/n/